

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**For the attention of the Creditors of Royal Dry Fruits Private Limited**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                     |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Royal Dry Fruits Private Limited                                                                                                                                                                                    |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 01 August 2011                                                                                                                                                                                                      |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies- Mumbai                                                                                                                                                                                      |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U51101MH2011PTC220314                                                                                                                                                                                               |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Flat No.-4, Asiya Manor 67/A Perry Road, Bandra (West), Mumbai, Maharashtra, India, 400050                                                                                                                          |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 07 July 2026                                                                                                                                                                                                        |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 03 January 2027                                                                                                                                                                                                     |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Siddhant Vinod Agrawal<br><br>Registration No.<br>IBBI/IPA-001/IP-P-02832/2023-2024/14370                                                                                                                           |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Reg. Address: 164, Shree, Tikekar Road, Dhantoli, Nagpur, Maharashtra, India, 440012<br>Email: <a href="mailto:ip.siddhantagrwal@gmail.com">ip.siddhantagrwal@gmail.com</a>                                         |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: 106, 1 <sup>st</sup> Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093<br>Email: <a href="mailto:irp.royal@aegisipe.com">irp.royal@aegisipe.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 21 July 2026                                                                                                                                                                                                        |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                                                                  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                                                                                  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>(b) NA                                                                                                                   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Royal Dry Fruits Private Limited** on 07 July 2026.

The creditors of Royal Dry Fruits Private Limited, are hereby called upon to submit their claims with proof on or before 21 July 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.

Date: 09 July 2026

Place: Mumbai

*Siddhant*



Siddhant Vinod Agrawal

As Interim Resolution Professional for Royal Dry Fruits Private Limited

Registration No. IBBI/PA-001/IP-P-02832/2023-2024/14370

Authorization for Assignment valid till 31 December 2026



## Auto crushed by tanker; two killed, 1 hurt

**Raina Assainar & Fariyal Sayyed**  
THANE

Four persons were killed and several others injured in three separate accidents reported in Thane and on the Mumbai-Pune transport corridor between Tuesday and Wednesday.

On Wednesday afternoon, a chemical tanker overturned on a moving auto-rickshaw on Ghodbunder Road near Patlipada, close to Kasarvadavali, killing the auto driver and a passenger and seriously injuring another occupant. Police said the tanker driver allegedly lost control around noon, crushing the rickshaw and triggering a major traffic jam on the key Thane-Mumbai-Gujarat route. Traffic was restored after several hours.

In another accident early Tuesday, two passengers from West Bengal were killed and four others injured after a Maruti Ertiga taxi rammed into a stationary trailer near Madap tunnel on the Pune-bound carriageway of the Mumbai-Pune Expressway. The deceased are from Malda. Separately, Chandrakant Shantaram Chavan, 55, of Nalasopara, was found dead near Monkey Hill Point on the Karjat-Lonavala railway section.

## Utility bills no proof of legal structure: HC

Court upholds BMC's demolition action against 72-year-old Borivali resident; rejects restoration plea

**Urvi Mahajani**  
MUMBAI

Observing that municipal assessment records, electricity bills and water bills cannot be treated as proof that a structure is authorised under municipal laws, the Bombay High Court has dismissed a petition filed by 72-year-old Borivali resident Ashok Ramugade challenging the BMC's demolition of his structure.

A bench of Justices Ajey Gadkari and Kamal Khata upheld the BMC's stop-work notice and demolition order issued in January and February 2024. The court also rejected Ramugade's demand for restoration of the room and Rs80 lakh compensation.

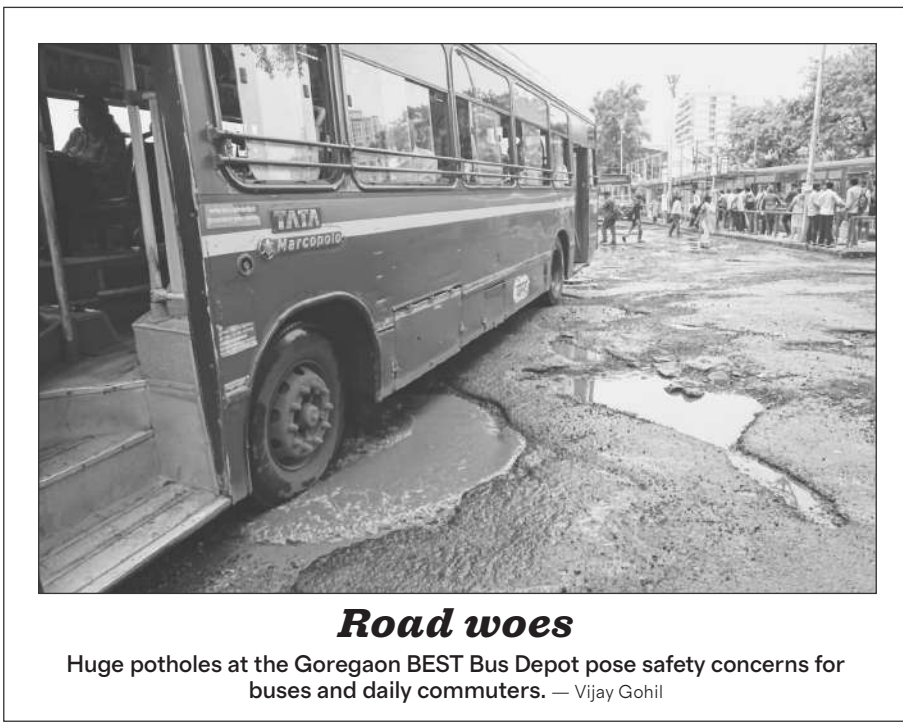
Ramugade claimed ownership of a 120 sq ft room in Borivali West and argued that it was an old authorised structure. He relied on sale deeds, municipal assessment records, utility bills and a business licence to contend that the premises existed before 1961. He said he had carried out only permissible repairs

after receiving a municipal communication stating no permission was required for tenable repairs. The court, however, found that he failed to produce any sanctioned building plan proving the structure was authorised.

"Such documents may indicate the existence or occupation of a structure, or the provision of municipal and utility services to it. They do not, by themselves, establish title to the land or demonstrate that the construction was sanctioned or authorised under the applicable planning laws," the bench said.

The judges noted that while the sale deed referred to a room measuring about 120 sq ft, Ramugade's own documents showed that the structure measured about 246.92 sq ft after the work carried out by him.

"Permission to carry out tenable repairs does not authorise an occupant to enlarge the area, alter the dimensions or reconstruct the premises contrary to a sanctioned plan," the court observed.



**Road woes**  
Huge potholes at the Goregaon BEST Bus Depot pose safety concerns for buses and daily commuters. — Vijay Gohil

## MGL taps postmen for meter reading

**Sweetie Bhagwat**  
MUMBAI

Mahanagar Gas Limited (MGL) has partnered with the Department of Posts to introduce doorstep piped natural gas (PNG) meter reading services, a first for India's city gas distribution sector.

The initiative will begin as a pilot in South Mumbai before being expanded across the city. Based on its performance, MGL and India Post will jointly assess accuracy, coverage and customer experience before extending the service

to other parts of Mumbai and later to other regions where MGL operates.

The collaboration, formalised through a Memorandum of Understanding (MoU), makes MGL the first City Gas Distribution (CGD) company in the country to engage India Post for domestic gas meter reading.

Uniformed India Post personnel will visit MGL's residential consumers and record meter readings using a dedicated mobile application. Each reading will be backed by a photograph of the meter

display and transmitted directly to MGL's systems through an Application Programming Interface (API). MGL said visits will be made only to addresses listed in its consumer database. Wherever feasible, women postal employees will be deployed for household visits to enhance customer comfort and confidence.

MGL managing director Praveer Kumar Srivastava said the partnership would make the process more accurate, transparent and convenient for consumers.

## Shinde cracks whip after Thane tree mayhem

**Fariyal Sayyed**  
THANE

Expressing strong displeasure over severe civic mismanagement, Deputy Chief Minister Eknath Shinde has ordered disciplinary action against senior Thane Municipal Corporation officials after more than 600 trees and heavy branches collapsed across the city during heavy rain and gusty winds.

Tree Authority Assistant Commissioner Rajesh Sonawane and Regional Disaster Management Cell chief Yasin Tadvil have been suspended, while Tree Authority Officer Kedar Patil has been transferred.

During a review of the monsoon situation, Shinde pulled up civic officials over poor pre-monsoon preparedness, particularly lapses in tree trimming and safety audits.

"How could tree branches fall on such an unprecedented scale? You have clearly failed to execute your duties responsibly," Shinde told officials.

Civic officials attributed the damage to intense rainfall and high wind speeds. Shinde, however, said proper maintenance should have reduced the risk and stressed that public

**Tree Authority head Rajesh Sonawane & RDMC chief Yasin Tadvil suspended after over 600 trees fell and heavy branches collapsed**

safety could not be compromised.

Sonawane, who also serves as Officer on Special Duty to the Deputy Chief Minister and holds additional charge of the TMC Tree Authority, was suspended for lapses in tree management.

Patil was shifted out, and the municipal commissioner was instructed to transfer all non-performing or negligent personnel from the department. Tadvil was handed an eight-day suspension for allegedly failing to lead emergency operations on the ground and not visiting key accident sites during the crisis.

Shinde said the disaster management chief must physically supervise emergency response at sensitive locations during such situations. The action has sent a strong message within the TMC, signalling zero tolerance for negligence during monsoon emergencies.

## Consumer panel rejects Nahar Builders' 441-day-delay plea

**Pranali Lotlikar**  
MUMBAI

The Maharashtra State Consumer Disputes Redressal Commission has rejected an application filed by Nahar Builders seeking condonation of a 441-day delay in challenging an ex-parte order against it by the district forum regarding conveyance and redevelopment issues.

The State Commission held that the developer had failed to provide sufficient explanation and observed that its approach towards the litigation had been "casual".

The dispute arises from a 2003 consumer complaint by advocate Sulaiman Bhimani and his wife Munira Bhimani against Vidhyanchal Co-op Housing Society of Bandra (W) and others, including the

developer. The Bhimanis are residents of the society; they had alleged failure of the developer to execute a conveyance deed and clear long-pending Collector's dues, which "jeopardised the redevelopment of the more than 40-year-old building".

On June 11, 2024, the Mumbai Suburban District Consumer Disputes Redressal Commission passed an ex

parte order against the developer firm company after it failed to file a written statement within the prescribed period, though the notice had been served on November 1, 2023. Nahar Builders filed a revision petition before the State Commission, seeking condonation of delay.

The developer claimed "genuine oversight", contending that the notice had not

reached its legal team or its appropriate officers. It claimed it became aware of the complaint and the order only during an internal audit in March 2025, following which it took required steps. The Bhimanis opposed the plea, saying no sufficient cause had been shown for condoning the delay and there was enough time to respond to the notice.

Rejecting the developer's

explanation, the Commission said the delay had not been explained and observed, "So it cannot be said that the petitioner (builders) was diligent. In fact, after the notice, their approach was casual..."

The State Commission referred to judicial precedents stressing that consumer disputes are governed by special limitation periods for speedy adjudication.

### Patalganga sweeps cylinders



Around 3,000 LPG cylinders, including both filled and empty cylinders, were swept into the Patalganga River after heavy rainfall inundated the HPCL Patalganga LPG Bottling Plant at Chawane in Panvel taluka of Raigad district

#### PUBLIC NOTICE

Notice is hereby given to the public that original Share Certificate bearing Share Certificate No. 10 issued by Benvic Villa Society, in respect of Flat No. 503 situated at Benvic Villa CHS, Dominic Colony Rd 2, Oriem, Malad West, Mumbai-400064, standing in the name of Darshana Bhatia & H. B. Chandrapota, has been lost and is not traceable. Any person's having any claim, objection, title, lien in respect of the said Share Certificate or flat by way of sale, transfer, mortgage, or howsoever, is hereby required to make the same known in writing along with documentary proof to the undersigned within 15 days from the date of notice, failing which the claim, if any, shall be deemed to have been waived and the Society shall issue a Duplicate Share Certificate to the member without any further reference.

Secretary

Benvic Villa CHS., Dominic Colony Rd 2, Oriem, Malad West, Mumbai-400064  
Date: 09/07/2026  
Place: Mumbai

#### PUBLIC NOTICE

Notice is hereby given to the general public that Mr. Umrit Chandrakant Shah, son of Chandrakant Shah, residing at Flat No.D-1001, 10th Floor, Salasar Aangan D Wing Co-op. Hsg. Soc. Ltd., Off. Kanakia Road, Salasar Complex, Mira Road (East) Dist. Thane-401107, has voluntarily executed and duly registered a Deed of Release dated 23/06/2025, registered before the Sub-Registrar of Assurances, Thane, under Registration No. TN44-13899-2025, whereby he has irrevocably released, relinquished, surrendered, and forever waived all his 33.33% right, title, interest, claim, share, and demand in respect of the Property described below in favour of my Client i.e. (i)Mr. Mitesh Chandrakant Shah and (ii)Mrs. Dimple Mitesh Shah.

Pursuant to the aforesaid Release Deed, Mr. Umrit Chandrakant Shah has ceased to have any right, title, interest, share, claim, or concern whatsoever in the said Property, and the ownership and all associated rights now vest 100% exclusively to have been waived and the Society shall issue a Duplicate Share Certificate to the member without any further reference.

If any person has any objection, claim, lien, charge, mortgage, encumbrance, or any right whatsoever in respect of the said Property, the same shall be communicated in writing, along with supporting documentary evidence, to the undersigned at the address mentioned below within 14 days from the date of publication of this notice, failing which such claim, if any, shall be deemed to have been waived or abandoned for the purpose of this notice.

Accordingly, the public in general, banks, financial institutions, government authorities, and/or all other persons and/or institutions are hereby informed not to enter into any deal, transaction or agreement/understanding with Mr. Umrit Chandrakant Shah in relation to the said Property. Any person dealing with him at any time hereafter in respect of the said Property shall do so entirely at his/her/their own risk, cost, and consequences and my Client shall not be held responsible for the same.

Description of Property: Flat No. D-1001, Area admeasuring 89.00 sq. mtr. Built up, situated in the 10th Floor of the building known as Salasar Aangan D Wing Co-op. Hsg. Soc. Ltd., standing on land bearing Old Survey No.299, New Survey No.180, Hissa No.1.3.5 at Village - Navghar, situated at Off. Kanakia Road, Salasar Complex, Mira Road (East) Dist. Thane-401107, together with all rights, easements, and appurtenances attached thereto (the "said Property").

Place: Mira Road  
Date: 09/07/2026

Mr. Manish K. Mehta  
Advocate  
104/A Wing, Pawan Kurni,  
Near Nakoda Hospital,  
60 Feet Road, Devchand Nagar,  
Bhayandar West, Dist. Thane - 401101.  
manishmehta85@gmail.com  
Mobile: 9967842875.

#### PUBLIC NOTICE

Notice is hereby given to the public at large that, our clients with intent to purchase the land, have instructed us to investigate the title of Meeka Prem Mahtani & Prem Pritamdas Mahtani, the present owners of the property more particularly described in the Schedule written hereunder and hereinafter referred to as the "said property". Any person having any right or claim by way of agreement, Memorandum of Understanding, Partnership, Sale, Lease, inheritance, Lien, Gift, Mortgage, right of way, Pawn, Pledge or by whatsoever means, in the said property, is required to intimate the undersigned in writing about the same along with the supporting documentary proof thereof by RPAD/SPEED POST within 14 days from publication of this notice, failing which all such claims (whatsoever and howsoever if any) shall be deemed to have been knowingly abandoned and/or waived and any claim raised after the expiry of the notice period shall not be entertained by our client. Furthermore, in case no claims are received within the notice period, it will be presumed that there are no claims and assuming the title of the owners as clear, marketable and free from encumbrance, our clients will proceed further to complete the transaction.

SCHEDULE ABOVE REFERRED TO DESCRIPTION OF THE SAID PROPERTY

ALL that piece and parcel of agricultural land and ground situate lying and being at village Mapgaon, Taluka Alibag, District Raigad within the jurisdiction of Sub-Registrar of Assurances, Alibag & as described below:-  
Village Mapgaon, Tal. Alibag, Dist. Raigad,

| Village | Gat No. / H. No. | Area in Hectare - Ares                       | Assessment (Rs. Ps.) |
|---------|------------------|----------------------------------------------|----------------------|
| Mapgaon | 215/2            | 0-15-10<br>P.K. : 0-02-80<br>Total : 0-17-90 | 3.59                 |

Dated this 9th day of July, 2026.

Sd/-

Adv. Ganesh Govind Patil.  
(Advocate for the Purchasers)  
A/1,2, Ground Floor, Shrutisarang CHS,  
Brahmin Ali, Opp. Union Bank of India, Alibag,  
Raigad - 402 201.

#### FORM A

##### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors of Royal Dry Fruits Private Limited

| RELEVANT PARTICULARS                                                                                                                      |                                                                                                                                                             |  |
|-------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|--|
| 1. Name of corporate debtor                                                                                                               | Royal Dry Fruits Private Limited                                                                                                                            |  |
| 2. Date of incorporation of corporate debtor                                                                                              | 01 August 2011                                                                                                                                              |  |
| 3. Authority under which corporate debtor is incorporated / registered                                                                    | Registrar of Companies- Mumbai                                                                                                                              |  |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                      | U51101MH2011PTC220314                                                                                                                                       |  |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | Flat No.-4, Asiya Manor 67/A Perry Road, Bandra (West), Mumbai, Maharashtra, India, 400050                                                                  |  |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 07 July 2026                                                                                                                                                |  |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 03 January 2027                                                                                                                                             |  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Siddhant Vinod Agrawal<br>Registration No. IBBI/IPA-001/IP-P-02832/2023-2024/14370                                                                          |  |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | Reg. Address: 164, Shree, Tikkar Road, Dhantoli, Nagpur, Maharashtra, India, 440012<br>Email: ip.siddhantagrwal@gmail.com                                   |  |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093<br>Email: irp.royal@aegisipe.com |  |
| 11. Last date for submission of claims                                                                                                    | 21 July 2026                                                                                                                                                |  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                          |  |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                          |  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    | (a) https://ibbi.gov.in/home/downloads<br>(b) NA                                                                                                            |  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Royal Dry Fruits Private Limited on 07 July 2026.

The creditors of Royal Dry Fruits Private Limited, are hereby called upon to submit their claims with proof on or before 21 July 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Siddhant Vinod Agrawal  
As Interim Resolution Professional for Royal Dry Fruits Private Limited  
Registration No. IBBI/IPA-001/IP-P-02832/2023-2024/14370  
Authorization for Assignment valid till 31 December 2026  
Date: 09 July 2026  
Place: Mumbai

#### PUBLIC NOTICE

Notice is hereby given to all concerned that my clients are desirous of purchasing from Digambar Gyanadev Patil, the below mentioned Property more particularly described in the Schedule hereunder written. Any person having any right, title, claim or interest in respect of the said Property, by way of sale, exchange, mortgage, inheritance, gift, lien, charge, maintenance, easement, trust, possession or otherwise of whatsoever nature is hereby required to make the same known along with documentary evidence to the undersigned, within 14 days from the date hereof of his claim, failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on my client.

##### THE FIRST SCHEDULE

All that piece or parcel of agricultural land or ground, situate lying and being at Village Mosare, Taluka Panvel and in the Registration District and Sub-District of Panvel and District Raigad (the "Property") with the following description:-

| S. No. | Hissa No. | Admeasuring H. R. P |
|--------|-----------|---------------------|
| 59     | 1/1       | 0-22-10             |
| 59     | 1/5       | 0-07-80             |

Dated this 9<sup>th</sup> day of July 2026

Sd/-

Sanjay Sinha  
Advocate High Court  
401, Dol Bin Shir Building, 4th Floor 69/71, Janmabhoomi Marg, Near Pratap Lunch Home, Fort, Mumbai - 400 001  
Email: sanjaysinha\_adv@yahoo.co.uk



#### STRIDERS IMPEX LIMITED

Corporate Identification Number: L36999MH2021PLC359605

Registered office : 14th Floor, Office No. 1406 & 1407 Ajmera Sikova, Sikova Industrial Marg, LBS Marg, Opp. Damodar Park, Nr Ashok Mill, Ghatkopar (W), Mumbai - 400086, Maharashtra, India  
Tel : 022-40158212, E-mail : cs@striders.biz, Website : www.striders.biz

#### INFORMATION REGARDING THE 5<sup>th</sup> ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

NOTICE is hereby given that the 5th Annual General Meeting ("AGM") of the Members of Striders Impex Limited ("the Company") will be held through Video Conferencing (VC) / Other Audio Visual Means (OAVM) on Thursday, August 06, 2026 at 11:30 A.M. (IST), in compliance with the applicable provisions of the Companies Act, 2013 read with the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, General Circular Nos. 14/2020 and 17/2020 dated April 8, 2020 and April 13, 2020, respectively, General Circular No. 20/2020 dated May 5, 2020, and other applicable General Circulars issued by the Ministry of Corporate Affairs, including General Circular No. 03/2025 dated September 22, 2025 and other applicable circulars issued in this regard.

In compliance with the aforesaid Circulars, the Notice convening the AGM and the Integrated Annual Report for the Financial Year 2025-26 will be sent electronically to those Members whose email addresses are registered with their respective Depository Participants. The Notice of the AGM and the Integrated Annual Report will also be made available on the Company's website www.striders.biz, the website of NSE Limited at www.nseindia.com, and the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Manner of registering/ updating E-mail address:

Members holding shares in dematerialised form who have not yet registered or wish to update their email addresses are requested to register/update the same with their respective Depository Participants to enable the Company to send the Notice of the AGM and the Integrated Annual Report electronically.

Manner of casting vote(s) through e-voting:

The Company will provide the facility of remote e-voting and e-voting during the AGM through NSDL.

Detailed instructions for participation in the AGM through VC/OAVM and for remote e-voting/e-voting during the AGM will be provided in the Notice of the AGM. Members who have not registered their email addresses are requested to refer to the Notice of AGM for the process to be followed for obtaining the User ID and password for casting their vote through remote e-voting.

For Striders Impex Limited

Sd/-

Shweta Mahadeo Dagade  
Company Secretary & Compliance Officer  
A76850  
Date: July 09, 2026  
Place: Mumbai

#### NOTICE UNDER ORDER 5 RULE 20(1-A) OF C.P.C.

IN THE COURT OF THE CIVIL JUDGE JUNIOR DIVISION AT PERNEM GOA  
Regular Civil Suit No. 93 / 2025  
Mr. Anand Prabhakar Desai ..... Plaintiff  
V/S  
Mr. Neil Arvind Desai & Ors.

..... Defendants  
1) Mr. NEIL ARVIND DESAI, s/o Shri. Arvind Desai,  
2) Mrs. SADHANA NEIL DESAI, w/o Shri. Neil Arvind Desai, both resident at 18, Janaki Niwas, D. L. Vaidhya Road, Dadar (West), Mumbai 400028.

Whereas the above named Plaintiffs have instituted a suit for Cancellation of Instrument under section 31(1) read with section 34 of Specific Relief Act, 1963 and Permanent Injunction U/S 38 of Specific Reliefs Act 1963. AND WHEREAS the Notice issued to you on the above last known address has returned unserved, hence notice remained unserved.

And whereas advocate for the applicant has filed an application praying that you be served by substituted service by way of publication and whereas this court is satisfied that this is a fit case for ordering such a service.

Now therefore, notice is hereby given to you under order 5 Rule 20(1-A) CPC, to appear before this Court on 6th August, 2026 at 10:00 a.m. in person or by a pleader to plead in the matter. Take further notice that in default of your appearance on the day before mentioned the matter will be heard and determined in your absence.

Given under my hand and the seal of this Court, on this 4th day of July, 2026.  
Sd/- (Head Clerk)  
By Order of Civil Judge Junior Division, Pernem-Goa.

#### PUBLIC NOTICE

(Under Section 162 of the Insolvency and Bankruptcy Code, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF MRS. CHITRALEKHA KRISHNAKUMAR MENON, PERSONAL GUARANTOR TO THE CORPORATE DEBTOR MAESTROS MEDLINE SYSTEMS LIMITED

| RELEVANT PARTICULARS                                                                                                                         |                                                                                                                                                                                                                                                              |
|----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of Personal Guarantor (PG) of the Corporate Debtor, who is the surety in a contract of guarantee to Maestros Medline Systems Limited | Mrs. Chitralekha Krishnakumar Menon                                                                                                                                                                                                                          |
| 2. Identity/ Permanent Account Number                                                                                                        | ACPLM 6695A                                                                                                                                                                                                                                                  |
| 3. Address of the Residence of the PG                                                                                                        | A/1101/1102, Apollo Hiranandani Estate, Road, Ghodbunder Patlipada, Thane West, Mumbai-400 607                                                                                                                                                               |
| 4. Details of Order of Adjudicating Authority                                                                                                | Hon'ble NCLT Admitted the Insolvency Resolution Process against Mrs. Chitralekha Krishnakumar Menon, Personal Guarantor of Maestros Medline Systems Limited vide order dated 16/06/2026 (order received on 07/07/2026) (A/2379/2026 In C.P.(IB)-122(MB)/2022 |
| 5. Date of commencement of Insolvency Resolution Process in respect of PG under IBC, 2016                                                    | 16/06/2026 (order received on 07/07/2026)                                                                                                                                                                                                                    |
| 6. Name and registration number of the Resolution Professional                                                                               | Mukesh Khathuria<br>IBBI/IPA001/IP-P/01216/2018-2019/11925                                                                                                                                                                                                   |
| 7. Address and e-mail of the Resolution professional, as registered with the Board                                                           | 6B/1105 Sapphire Heights, Lokhandwala Township, Akurdi Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101 Email - khathuria@hotmail.com                                                                                                              |
| 8. Address and e-mail to be used for correspondence with the Resolution professional                                                         | Address- 6B/1105 Sapphire Heights, Lokhandwala Township, Akurdi Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101 Email : pg.chitralekha@gmail.com                                                                                                  |
| 9. Last date for submission of claims                                                                                                        | 29/07/2026                                                                                                                                                                                                                                                   |
| 10. Relevant Forms are available at:                                                                                                         | Web link : https://ibbi.gov.in/en/home/downloads                                                                                                                                                                                                             |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of insolvency resolution process of Mrs. Chitralekha Krishnakumar Menon on 16/06/2026 (order received on 07/07/2026) u/s 100 of IBC, 2016.

The Creditors of Mrs. Chitralekha Krishnakumar Menon are hereby called upon to submit their claims with proof on or before 29/07/2026 to the resolution professional at the address mentioned against entry No. 8. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mukesh Khathuria  
Resolution Professional  
in the matter of Mrs. Chitralekha Krishnakumar (Personal Guarantor)  
Regn No.: IBBI/IPA-001/IP-P/01216/2018-2019/11925  
AFA valid till 30-June-2027  
Reg. Add: 6B/1105 Sapphire Heights, Lokhandwala Township,  
Date: 27.08.2025 Kandivali East, Mumbai Suburban, Maharashtra, 400101  
Email : khathuria@hotmail.com

Sd/-

GOVERNMENT OF MEGHALAYA  
DIRECTORATE OF SPORTS AND YOUTH AFFAIRS  
JAWAHARLAL NEHRU STADIUM COMPLEX  
POLO GROUND, SHILLONG - 793001  
ADVERTISEMENT FOR RECRUITMENT OF HUMAN RESOURCES ON  
CONTRACT AT THE NATIONAL GAMES SECRETARIAT  
The Department of Sports and Youth Affairs, Government of Meghalaya is to host the prestigious 39<sup>th</sup> National Games 2027, marking a significant milestone in the state's sporting journey. To ensure seamless coordination and successful delivery of the Games, the National Games Secretariat (NGS) has been established as a dedicated body under the administrative control of the Department of Sports and Youth Affairs, Government of Meghalaya, to oversee all operational, logistical, and administrative aspects of the event.  
In this regard, NGS invites applications from eligible, qualified and motivated Citizens of India on contractual basis for providing expertise across various functional areas in the preparation and conduct of the 39<sup>th</sup> National Games in Meghalaya. These full-time positions offer an opportunity to contribute to a historic sporting event while gaining valuable experience in working at a government set up and large-scale sports event management.  
The engagement shall be purely contractual and co-terminus with the project requirements of the National Games Secretariat. The positions are as follows:  

| S.N.  | Designation       | Monthly Remuneration (INR) | Overview of Functional Areas                            | No. of Positions |
|-------|-------------------|----------------------------|---------------------------------------------------------|------------------|
| 1.    | Manager           | 39,000                     | Accommodation, Catering, Transportation (ACT); Medical; | 12               |
| 2.    | Assistant Manager | 31,200                     | Security and Protocol; Event Operations; Marketing and  | 15               |
| 3.    | Executive         | 26,000                     | PR; Office Administration; Project Coordination etc.    | 43               |
| Total |                   |                            |                                                         | 70               |

  
How to Apply: The candidates may fill the detailed application form attached at Annexure A of the detailed Notice (available at the official website of DSYA: https://megsports.gov.in/) and submit the same online along with other required documents and details as sought in the Notice; in the online application form link.  
Incomplete Applications and Applications received through any other mode shall not be accepted and shall be summarily rejected.  
The details of recruitment is available at the official website of DSYA: https://megsports.gov.in/  
Link to Application Form: https://forms.gle/ZMJekj98JfVJ19  
Last Date of Application: 27th July 2026 17:00 hrs  
NGS reserves all the rights to withdraw this advertisement at any time without assigning any reason. For any recruitment related query e-mail to dsyamegh@gmail.com  
MIPR No.: 1056  
Dated: 08-07-2026  
Sd/- Deputy Director  
Directorate of Sports and Youth Affairs,  
Government of Meghalaya



# जम्मू-काश्मीरला पूर्ण राज्याचा दर्जा द्या नागरी समाजाची केंद्राला ठरावाद्वारे मागणी

■ श्रीनगर

जम्मू-काश्मीरला कोणताही विलंब न करता पूर्ण राज्याचा दर्जा पुन्हा बहाल करण्यात यावा, अशी मागणी करणारा ठराव १५० हून अधिक नागरी समाजाच्या प्रतिनिधींनी काल एकमताने मंजूर केला. श्रीनगर येथील शेर-ए-काश्मीर आंतरराष्ट्रीय परिषद केंद्र येथे नॅशनल कॉन्फरन्सचे अध्यक्ष फारूक अब्दुल्ला यांच्या अध्यक्षतेखाली आयोजित बैठकीत हा ठराव मंजूर करण्यात आला.

नॅशनल कॉन्फरन्सने ‘एक्स’वरील पोस्टमध्ये म्हटले की, ७ जुलै २०२६ रोजी जम्मू-काश्मीरमधील विविध क्षेत्रांतील १५० हून अधिक नागरी समाज प्रतिनिधी श्रीनगरमधील शेर-ए-काश्मीर आंतरराष्ट्रीय परिषद केंद्र येथे एकत्र आले. या बैठकीला पक्षाध्यक्ष डॉ. फारूक अब्दुल्ला तसेच उपाध्यक्ष आणि मुख्यमंत्री ओमर अब्दुल्ला उपस्थित होते. या बैठकीत केंद्र सरकारने जम्मू-काश्मीरला कोणत्याही विलंबाशिवाय पूर्ण

राज्याचा दर्जा बहाल करावा, अशी मागणी करणारा ठराव एकमताने मंजूर करण्यात आल्याचे पक्षाने स्पष्ट केले. नॅशनल कॉन्फरन्स पक्षाच्या म्हणण्यानुसार, हा ठराव बैठकीस उपस्थित असलेल्या नागरी समाजाच्या प्रतिनिधींचे एकमत असून, जम्मू-काश्मीरला तातडीने पूर्ण राज्याचा दर्जा देण्याच्या व्यापक जनभावनेचा पुनरुत्थान केला. दरम्यान, मुख्यमंत्री ओमर अब्दुल्ला यांनी बैठकीला उपस्थित राहिलेल्या सर्व प्रतिनिधींचे आभार मानले.

## रायगड-ठाण्यात दोन अपघात! चार जणांचा मृत्यू

मुंबई - मुंबई-पुणे एक्सप्रेस वेवरील माडप टनेलजवळ आणि ठाण्यातील घोडबंदर रोडवर झालेल्या दोन वेगवेगळ्या अपघातांत चार जणांचा मृत्यू झाला असून, दोन जण गंभीर जखमी झाले आहेत. मुंबईहून पुण्याकडे जाणाऱ्या लेनवर माडप टनेलजवळ एंटीगा कारची कॅटेरला धडक बसली. या अपघातात कारमधील दोघांचा जागीच मृत्यू झाला. तर एक जण गंभीर आणि एक जण किरकोळ जखमी झाला आहे. जखमींना पनवेल येथील एमजीएम रुग्णालयात उपचारासाठी दाखल करण्यात आले. ठाण्यातील घोडबंदर रोडवर आनंदनगर डी-मार्टसमोर दुपारी सुमारे १२.४५ वाजता गॅस टँक रिक्षावर उलटल्याने आणखी एक अपघात घडला.

# शाळा सुटल्यानंतर विद्यार्थी वर्गातच बंद! कर्मचारीवर्ग निलंबित श्रीनगर - जम्मू-काश्मीरमधील रामबन जिल्ह्यात शाळा प्रशासनाच्या गंभीर निष्काळजीपणाचा धक्कादायक प्रकार उघडकीस आला आहे. सातवीत शिकणाऱ्या एक विद्यार्थी शाळा सुटल्यानंतरही इमारतीतच अडकून राहिला आणि कर्मचारी शाळेला कुलूप लावून घरी गेले. या प्रकाराची गंभीर दखल घेत शिक्षण विभागाने शाळेचा संपूर्ण कर्मचारीवर्ग निलंबित केला असून चौकशीचे आदेश दिले आहेत.

| SRM e-TENDER NOTICE No. 08/ 2026-2027                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |            |                                                                                                                              |       |         |              |   |            |                                                                                                                              |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|------------------------------------------------------------------------------------------------------------------------------|-------|---------|--------------|---|------------|------------------------------------------------------------------------------------------------------------------------------|
| <div>  <div> <b>MAHA TRANS CO</b><br/> <small>Maharashtra Transco Private Limited</small> </div> </div> <p>The Executive Engineer (Civil) EHV CCCM Division, Airoli on behalf of MSETCL (the employer) hereby invites SRM e-tender mentioned below for registered contractors of appropriate class with central or State Govt. /Semi Govt. Department and also registered under M.S.E.T.C.L.'s SRM e-tender registration system on Mahatransco SRM E-Tendering Website.</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>RFx No.</th><th>Name of work</th></tr> </thead> <tbody> <tr> <td>1</td><td>7000040676</td><td>Annual Maintenance contract for Civil works of Company's assets at SLDC, Kalwa, MSETCL Kalwa Complex, Airoli for FY 2026-27.</td></tr> </tbody> </table> <p>For further details visit our Website <a href="https://srmetender.mahatransco.in">https://srmetender.mahatransco.in</a> (Guest User)<br/> <b>Contact Person:</b> Addl. Executive Engineer (Civil),<br/> Tel. No. 022-27601814 (O), Mob. 7666164208 <b>Executive Engineer (Civil), Airoli</b></p> |            |                                                                                                                              | S.No. | RFx No. | Name of work | 1 | 7000040676 | Annual Maintenance contract for Civil works of Company's assets at SLDC, Kalwa, MSETCL Kalwa Complex, Airoli for FY 2026-27. |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RFx No.    | Name of work                                                                                                                 |       |         |              |   |            |                                                                                                                              |
| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | 7000040676 | Annual Maintenance contract for Civil works of Company's assets at SLDC, Kalwa, MSETCL Kalwa Complex, Airoli for FY 2026-27. |       |         |              |   |            |                                                                                                                              |

## यवतमाळच्या रुग्णालयातील शवागारात मृतदेह कुजला

यवतमाळ - येथील वसंतराव नाईक शासकीय वैद्यकीय रुग्णालयाच्या शवागारातील फ्रीझमध्ये ठेवलेला मृतदेह कुजल्याने खळबळ उडाली. संतस नातेवाईकांनी रुग्णालयात गोंधळ घातला. या प्रकरणी जिल्हाधिकाऱ्यांच्या आदेशानुसार वैद्यकीय अधीक्षकांच्या अध्यक्षतेखाली ४ डॉक्टरांची उच्चस्तरीय चौकशी समिती गठीत करण्यात आली आहे. मनीष वाघमारे (५१)असे मृत व्यक्तीचे नाव आहे. काल दुपारी त्यांचा राहत्या घरी मृत्यू झाला होता. कायदेशीर प्रक्रियेसाठी मृतदेह रुग्णालयात आणला. मृतदेह शवागारातील फ्रीझमध्ये ठेवण्याचे निर्देश दिले. मृतदेह ठेवताना फ्रीझचे तापमान ३ अंश सेल्सिअस होते. सकाळी

जेव्हा वैद्यकीय अधिकाऱ्यांनी शवागाराची पाहणी केली, तेव्हा फ्रीझचे तापमान चक्र १० अंशवर पोहोचले होते. त्यामुळे मनीष यांचा मृतदेह कुजला आणि त्यांचा चेहरा व शरीर फुगले.

| अमर नगर एस. आर. ए. सहकारी गृहनिर्माण संस्था मर्यादित                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |  |  |  |  |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|--|--|
| वामन तुकाराम मार्ग, अमर नगर, हव्बस सोडा कंपनी जावळ, चेंबूर, मुंबई - ४०००७१                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |  |  |  |  |
| उपोक्त संस्थेच्या गणराज्ये निघन त्या तारखेला झाले असून त्यांच्या नावांमार्फत नमूद केल्याच्या कार्यांनी त्यांची मरनिष्ठा/गाळा तसेच भाग बांधकाम करित असून बांधकाम/हाकडणार जाऊ व्हात व्हाऊ लागला/हाकडत राहिल्यामुळे येत आहेत. ही नोंदीत नोंदित झालेल्या तारखेनुसार १४ दिवसांत वळती आणण्या बाग्याच्या वा हाकडीच्या पुढण्यात अवयुक्त या कारणास्तव पुढी व पुढे पुढे यावर कारवाई . जर वा नमूद केल्या मुदतीत कोणती वळतीकडून व्हाऊ लागला किंवा हाकडी मोठर झाल्या नासत तर मग मर्यादित संस्थेच्या बांधकाम/हाकडणार/हाकडणेत याग व शेतकरींच्या बांधा हातांतरण्यावाढ संस्थेच्या उपविभागाना कारवाई करण्याची मर्यादा कोळीकडे राहिल .जर असा कोणत्याही व्हाऊ लागला/हाकडी आढळत तर त्यावाढ संस्थेच्या उपविभागावर कारवाई करण्यात येईल . नोंद व उपविभागी एक पत्र मागविताम्हण/हाकडणारा पत्राच्याकडी संस्थेच्या कार्यालयात राखित याबाबडे सोमवार - दनिवार सकाळी ११ ते १ वा येईत नोंदित दिव्याच्या तारखेपासून नोंदवती मुदत संपल्याच्या तारखे पर्यंत उपलब्ध राहिल . |  |  |  |  |
| ठिकाण : चेंबूर, मुंबई-७११                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |  |  |  |  |
| दिनांक : 0१.०१.२०२६                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |  |  |  |  |
| अमर नगर एस. आर. ए. सहकारी गृहनिर्माण संस्था मर्यादित सही/संविध                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |  |  |  |  |

|         | <b>बृहन्मुंबई महानगरपालिका</b><br>क्र. उप मु.अभि./का व दे/२१५९/पजवा दि. ०८.०७.२०२६              |
|--------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------|
| <b>बृहन्मुंबई महानगरपालिका</b><br>ईटी-१५(२०२६-२७) (निविदा आयडी: २०२६-बृम्मुंमपा-१३१५२४९ १) |                                                                                                 |
| विभाग                                                                                      | मुख्य अभियंता (पजवा)                                                                            |
| उप विभाग                                                                                   | उप मुख्य अभियंता (का व दे) पजवा                                                                 |
| विषय                                                                                       | पजवा विभागाच्या अनुभागामध्ये १ वर्षाच्या कालावधीकरिता प्रणाली अभियंता आणि सहाय्यक सेवा पुरविणे. |
| ई-निविदा विक्री                                                                            | दिनांक: ०८.०७.२०२६ पासून वेळ: १२.०० वा.                                                         |
| ई-निविदा देय                                                                               | दिनांक: १५.०७.२०२६ रोजी वेळ: १६.०० वा.                                                          |
| वेबसाईट                                                                                    | <a href="http://mahatender.gov.in">http://mahatender.gov.in</a>                                 |
| संबंधित अधिकारी                                                                            | श्रीमती वनिता कोकाटे<br>कार्यकारी अभियंता (कावदे) यांत्रिक पजवा                                 |
| दूरध्वनी क्रमांक (कार्यालय)                                                                | ०२२-२४३०९८१७                                                                                    |
| मोबाईल क्रमांक                                                                             | ०२२-२४३०९४२७                                                                                    |
| ई-मेल पत्ता                                                                                | eeomcity01.swd@mcgm.gov.in                                                                      |
| सही/-<br>पीआरओ/७५१/जाही./२०२६-२७ कार्य. अभि.(का व दे) यांत्रिक, पजवा                       |                                                                                                 |
| थोळासाठी ताप येला, नॉकडांना जाऊन भेटा                                                      |                                                                                                 |



**महावितरण**  
महाराष्ट्र वितरण कंपनी लिमिटेड

## ई-निविदा सूचना

महावितरण कंपनीच्या नोंदणीकृत ठेकेदारांकडून कोल्हापूर मंडल कार्यालय अंतर्गत ई-निविदाद्वारे "वाहतूक लोडिंग, अनलोडिंग (पॉवर ट्रान्सफॉर्मर PSC / RSJ पोल स्टील मटेरियल, डिस्ट्रीब्युशन ट्रान्सफॉर्मर इ.)" कार्यासाठी खालीलप्रमाणे निविदा मागविण्यात येत आहेत.

| अ. क्र. | निविदा क्र.                                          | तपशील                                                                                                       | निविदा रक्कम (लाखात) | निविदा किंमत (१% GST सह) | बयाणा रक्कम    |
|---------|------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------------------|--------------------------|----------------|
| १       | SE/KC/Tech/Transport Loading Unloading/ T-10/2026-27 | "वाहतूक लोडिंग, अनलोडिंग (पॉवर ट्रान्सफॉर्मर PSC / RSJ पोल स्टील मटेरियल, डिस्ट्रीब्युशन ट्रान्सफॉर्मर इ.)" | रु. १००.००           | रु. ५९००/-               | रु. १,००,०००/- |

महावितरण ई-निविदा <https://etender.mahadiscom.in/eatApp> या संकेतस्थळावर बिड कागदपत्रांची उपलब्धतेची तारीख ०९.०७.२०२६(०९:००) व निविदा भरण्याची अंतिम तारीख २३.०७.२०२६ (२३:५५). संपर्क क्र.७८७५७६०९६

KOPZ PRO No. - PRO/KOPZ/110/2026-27

अधीक्षक अभियंता (कोमं), कोल्हापूर

| झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई                                                                                                                                                                                                                                                                                 |           |                                     |                                                                 |                    |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|-------------------------------------|-----------------------------------------------------------------|--------------------|--------------------------|
| क्र. झोपुपा, बू/ अमि/ ओडी/अधिसूचना/ ओमोशर्ती एस.आर.ए. सह. गृह. संस्था (भाग-२) दिनांक :- 25 JUN 2026 (नियो)/३क (१)/विलेपार्ल (पूर्व)/के-पू/२०२६/३०१४६                                                                                                                                                                     |           |                                     |                                                                 |                    |                          |
| <b>अधिसूचना</b>                                                                                                                                                                                                                                                                                                          |           |                                     |                                                                 |                    |                          |
| ज्याअर्थी, महाराष्ट्र झोपडपट्टी (सुधारणा, निर्मूलन आणि पुनर्विकास) अधिनियम १९७१ चे कलम ३ब च्या पोट कलम (३) अनुसार झोपडपट्टी पुनर्वसन प्राधिकरणाने झोपडपट्टी पुनर्वसन योजना तयार करून दिनांक १ एप्रिल १९९८ रोजी राजपत्रात प्रसिध्द केली आहे.                                                                              |           |                                     |                                                                 |                    |                          |
| ज्याअर्थी, महाराष्ट्र झोपडपट्टी (सुधारणा, निर्मूलन आणि पुनर्विकास) अधिनियम १९७१ चे कलम ३ (क) उप-कलम (१) अनुसार "झोपडपट्टी पुनर्वसन क्षेत्र" घोषित करण्याचे अधिकार मुख्य कार्यकारी अधिकारी (झोपुपा, बृहन्मुंबई) यांना आहेत.                                                                                               |           |                                     |                                                                 |                    |                          |
| त्याअर्थी उक्त कलम ३ (क) चे उपकलम (१) मधील अधिकारारचा वापर करून मी खालीलप्रमाणे अनुसूचीमध्ये दर्शविलेले क्षेत्र "झोपडपट्टी पुनर्वसन क्षेत्र" म्हणून याद्वारे घोषित करीत आहे. सदरचे क्षेत्र बृहन्मुंबई विकास नियंत्रण व प्रोत्साहन नियमावली २०३४ चे नियमन ३३ (१०) अन्वये झोपडपट्टी पुनर्वसन योजना दाखल करण्यास पात्र आहे. |           |                                     |                                                                 |                    |                          |
| <b>अनुसूची</b>                                                                                                                                                                                                                                                                                                           |           |                                     |                                                                 |                    |                          |
| <b>मौजे - विलेपार्ल (पूर्व), तालुका- अंधेरी</b>                                                                                                                                                                                                                                                                          |           |                                     |                                                                 |                    |                          |
| अ. क्र.                                                                                                                                                                                                                                                                                                                  | न.भू.क्र. | मिळकत पत्रिकेनुसार क्षेत्र (चौ.मी.) | झोपडपट्टी पुनर्वसन क्षेत्र म्हणून घोषित केलेले क्षेत्र (चौ.मी.) | पूर्वस पश्चिमेस    | दक्षिणेस उत्तरेस         |
| १                                                                                                                                                                                                                                                                                                                        | ३६२       | १८७७.६०                             | ३६६.५३                                                          | न.भू.क्र. ३६३, ३६४ | न.भू.क्र. ३६२ पै         |
| २                                                                                                                                                                                                                                                                                                                        | ३७२       | ५०१.५०                              | ५०१.५०                                                          | पश्चिम रेल्वे      | न.भू.क्र. ३७३ पै, ३७४ पै |
| ३                                                                                                                                                                                                                                                                                                                        | ३७३       | १४२.७०                              | २७.८४                                                           |                    | न.भू.क्र. ३६३            |
| ४                                                                                                                                                                                                                                                                                                                        | ३७४       | ४०४.१०                              | १०७.३२                                                          |                    |                          |
| एकूण                                                                                                                                                                                                                                                                                                                     |           | २९२५.१०                             | १००३.१९                                                         |                    |                          |
| झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई                                                                                                                                                                                                                                                                                 |           |                                     |                                                                 |                    |                          |
| प्रशासकीय इमारत, प्रा. अर्नत काणेकर मार्ग, बांद्रा (पूर्व) मुंबई ४०००५१.                                                                                                                                                                                                                                                 |           |                                     |                                                                 |                    |                          |
| स्वाक्षरी /-<br>( <b>डॉ. महेंद्र कल्याणकर</b> )<br>मुख्य कार्यकारी अधिकारी<br>झोपडपट्टी पुनर्वसन प्राधिकरण, बृहन्मुंबई.                                                                                                                                                                                                  |           |                                     |                                                                 |                    |                          |
| प्रशासकीय इमारत, प्रा. अर्नत काणेकर मार्ग, बांद्रे (पूर्व), मुंबई - ४०० ०५१.                                                                                                                                                                                                                                             |           |                                     |                                                                 |                    |                          |
| दूरध्वनी : ०२२-२६५६ ५८००, ६९१२ ५८०० • फॅक्स: ०२२-२६५९ ०४५७ • ई-मेल: <a href="mailto:info@sra.gov.in">info@sra.gov.in</a>                                                                                                                                                                                                 |           |                                     |                                                                 |                    |                          |

## उप वनसंरक्षक डहाणू, वनविभाग, डहाणू

**जाहीरनामा**  
डहाणू वनविभागातील खालील विक्री आगारावर इमारती मालाचा उघड बोली पद्धतीने मैदानी / जाहीर लिलाव करणेत येणार आहे. तरी इच्छुक खरेदीदाराने लिलावाच्या दिवशी, नमूद वेळी उपस्थित राहावे लिलावाच्या अटी व शर्ती Google Drive वr qrcode\_240992192\_ea16dfce2e4464d41598c6179ecafa28 या लिंकद्वारे व QR Code द्वारे Online वर उपलब्ध करून देण्यात आलेल्या आहेत. कृपया सदर नमूद अटी व शर्तीचे इच्छुक मत्तेदार/ खरेदीदार यांनी अवलोकन करावे, तसेच लिलावाचे दिवशी वाचून दाखविणेतील अथवा विभागीय कार्यालय किंवा खालीलप्रमाणे विक्री डेपोच्या सुचना फलकावर लावण्यात आल्या असून त्या खरेदीदारावर बंधनकारक राहतील. लिलावात उपलब्ध असलेला माल (अंदाजे घ.मी.) खालीलप्रमाणे:

| आगार व दिनांक                        | वेळ               | मालाचा तपशिल (अंदाजे) |                |                         |                       |
|--------------------------------------|-------------------|-----------------------|----------------|-------------------------|-----------------------|
|                                      |                   | साग इमारती घ.मी       | साग किटा घ.मी. | ऐन इंजायली इमारती घ.मी. | ऐन इंजायली किटा घ.मी. |
| नेटाळी विक्री आगार (वनक्षेत्र- मनोर) | सकाळी ११.०० वाजता | २६.२०७                | १.७००          | १२२.४२८                 | ४५६.११६               |
| भराड विक्री आगार (वनक्षेत्र कासा)    | सकाळी ११.०० वाजता | १६.१६२                | २४८.१५१        | ३३३.३७५                 | २४२७.१७५              |
|                                      | <b>एकूण</b>       | <b>१२२.३६९</b>        | <b>२५०.६५१</b> | <b>४५५.८०३</b>          | <b>२८८३.२९१</b>       |

ज्या खरेदीदारांनी यापूर्वी घेतलेल्या लिलावातील मालाच्या रक्कम मुदतीत भरलेल्या नाहीत, त्यांचे मालाचा फेरलिलाव त्यांचे जोखमीवर वतीने वरील तारखेस केला जाईल. इच्छुक खरेदीदार यांनी शासनाने पारीत केलेले निवडणूक मतदान कार्ड, विद्युत बील, रेशनकार्ड, आयकर TDS / GST रिटर्न, दुरुध्वनी बील या दस्तऐवजापैकी एकाची छायांकित प्रत (साक्षांकित केलेली) अनामत भरताना देणेची आहे. अन्यथा विक्री प्रक्रियेत भाग घेवू दिला जाणार नाही. तसेच खरेदीदाराकडून लिलाव रकमेपोटी दिला जाणारा धनाकर्ष हा राष्ट्रीयकृत बँकेचा असणे आवश्यक आहे, तसेच सदर धनाकर्ष डहाणू येथे देय असणारा असावा, त्याशिवाय धनाकर्ष स्विकारला जाणार नाही.

लि. शर्त क्र. ६ नुसार बोली बोल् इच्छिणाऱ्या व्यक्तीनी लिलावाच्या दिवशी व्यवसाय, संस्थेचा मालक किंवा भागीदार म्हणून भागीदारी अभिलेखाची सत्यप्रत व मर्यादित कंपनीचे बाबतीत प्राधिकरण केलेल्या व्यक्तीबाबत प्राधिकार पत्राची प्रत तसेच कंपनीचे संस्थापन समयलेखा व नियमावलीची प्रत सादर करणे आवश्यक आहे. तसेच शासनाचे देणे देण्याबाबत ज्याने कसूर केला असेल अशा व्यक्तीस लिलावाच्या दिवशी बोली बोलण्यास परवानगी दिली जाणार नाही याची कृपया नोंद घ्यावी. तसेच प्रत्येक खरेदीदाराने GST क्रमांक PAN क्रमांकाची छायांकित प्रत लिलावाचे दिवशी सोबत आणावी, त्याशिवाय लिलाव प्रक्रियेत भाग घेता येणार नाही. सदर लिलावाबाबत कोणतेही कारण न दर्शविता लिलाव रद्द करण्याचा / बोली मंजूर अथवा नामंजूर करण्याचा हक्क निम्न स्वाक्षरीकार यांचा राहील.

टिप:-सदर लिलावाचे दिवशी ग्रामपंचायत / नगरपालिका/ महानगरपालिका यांना स्पशानभूमीसाठी लागणाऱ्या (सरपणासाठी) मालासाठी बोली लावता येईल. त्यांचे प्रतिनिधींना उपस्थित राहणे बाबत या जाहिरनाम्या मार्फत सुचित करण्यात येत आहे. दिनांक ०९/०७/२०२६

|                                                                                       |                      |
|---------------------------------------------------------------------------------------|----------------------|
| QR Code                                                                               | स्वाक्षरी            |
|  | उपवनसंरक्षक          |
|                                                                                       | डहाणू वनविभाग, डहाणू |

क्रमांक: आरओसी-२०२६-२७/ क्र.-५/सी १५८५

मुंबई | गुरुवार ९ जुलै, २०२६

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